## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. O.A. 392 of 1997.

Date of Order: 23.09.2003.

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member

Tusher Kanti Chakraborty & Ors.

Vs.

Union of India & Ors.

For the applicant

: Mr. P.K. Munshi, counsel

For the respondents

: Mr. B.K. Chatterjee, counsel

## ORDER

## MR. NITYANANDA PRUSTY.JM:

Mr. P.K. Munshi, ld. counsel appearing for the applicants prays to withdraw this case, with liberty to approach the appropriate forum for redressal of the grievances of the applicants, since the applicants are working presently under B. S. N.L. as Group-'C' employees and no notification has been issued by appropriate authority bringing B. S. N.L. under the jurisdiction of the Tribunal, till date. Ed. counsel for the respondents has no objection to the above prayer made by the ld. counsel for the applicant. The O.A. is accordingly dismissed as withdrawn.

2. However, Since this Tribunal has no jurisdiction to entertain the present O.A., the applicants are at liberty to approach the appropriate forum for redressal of their grievances in accordance with law. No order as to costs.

MEMBER (J)

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